## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/651/IB/2017

NAME OF THE PETITIONER

: T.C. MOOSA

NAME OF THE RESPONDENT

: KARISMAA FOUNDATIONS PVT LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

R.J. Radhiha Advocate 1.

Af Comsel for perstauer

## **ORDER**

Counsel for the Petitioner present and filed an Application under section 9 of the IBC, 2016. The compliance of the provisions under section '8' and section 9 (3)(b)and(c) of IBC, 2016 has been made and the proof has also been placed on record for sending the notice to the Registered Office of the Corporate Debtor which has been delivered. the acknowledgment is also placed on record. However, in order to make compliance with the principles of the natural justice, the Registry is directed to issue short notice to the Corporate Debtor. Counsel for the Petitioner is also directed to send a private notice to the Registered Office of the Corporate Debtor and file proof of service by the next date of hearing. Put up on 29.11.2017 at 10.30 A.M.

-ser

**MEMBER (JUDICIAL)** 

ghk